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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 244/92.

Dt. of Order: 3-4-92.

D.Radha Krishna Murthy,

...Applicant

Vs.

1. The Chief Personnel Officer, SC Railway,
Rail Nilayam, Secunderabad.
2. The Chief Engineer, SC Railway,
Rail Nilayam, Secunderabad.
3. The Sr. Divisional Engineer (Co-ordination),
SC Railway, Vijayawada.
4. The Asst.Engineer, SC Railway, Ongole.
5. The Permanent Way Inspectr, SC Railway,
Kavali, Nellore District.
6. The Permanent Way Inspector, USFD,
SC Railway, Ongole.
7. E.Balaiah, APS Man,
PWI, SC Railway, Kavali,
Nellore District.

...Respondents

— — —

Counsel for the Applicant. : Sri P.Krishna Reddy

Counsel for the Respondents : Sri N.V.Ramana S.c for Rlys.

CORAM:

— — —

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by
Hon'ble Sri C.J.Roy, Member (J)).

— — —

Sri T.V.N.Reddy, on behalf of Sri P.Krishna Reddy,
learned counsel for the applicant and Sri N.V.Ramana, learned
counsel for the Respondents are present and heard. This applica-
cation is filed with a prayer to declare the order dt.12-3-92
passed by the Permanent Way Inspectr, SC Railway, Kavali, in

Copy to:-

1. The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
2. The Chief Engineer, South Central Railway, Rail Nilayam, Secunderabad.
3. The Senior Divisional Engineer(Co-ordination), S.C. Railway, Vijayawada.
4. The Assistant Engineer, South Central Railway, Ongole.
5. The Permanent Way Inspector, South Central Railway, Kavali, Nellore District.
6. The Permanent Way Inspector, USFD, South Central Railway, Ongole.
7. Sri. E.Balaiah, APS Man, PWI, South Central Railway Kavali, Nellore District.
8. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.
9. One copy to Sri. N.V.Ramana, SC for Railways, CAT, Hyd.
10. One spare copy.

Rsm/-

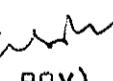
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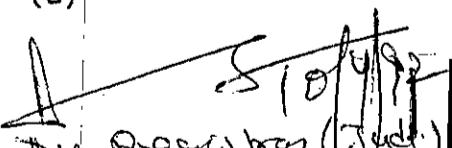
KVZ/PC/39 posting Sri E.Balaiah (Respondent No.7), an APS man to work under P.W.I/USFD, Ongole and directing the applicant to return as Gangman under P.W.I.Kavali as illegal,arbitrary and without jurisdiction. After hearing both the counsel an interim order was passed on 19-3-92 maintaining the status-quo of the applicant as on the date. Both the counsel agreed to dispose-of the case at the admission stage itself with appropriate direction. However, Sri N.V.Ramana, learned counsel for the Respondents points out that the case is hit by section 20 of the A.T.Act, 1985, as the applicant has not availed the alternative remedy.

2. In the circumstances of the case, the applicant is directed to prefer a representation to the 4th Respondent within a week from today and the Respondent No.4 is directed to dispose of the same within a period of two months from the date of receipt of such a representation. Till the disposal of the applicant's representation, the interim order passed on 19-3-92 will continue. With these observation the O.A. is disposed-of at the admission stage with no order as to costs.


(R.BALASUBRAMANIAN)
Member (A)


(C.J.ROY)
Member (J)

Dated: 3rd April, 1992.
Dictated in Open Court.


D.Y. Deshpande (Jed)

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0.A. 244/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A) ✓

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL) ✓

Dated: 3/4/1992 ✓

ORDER / JUDGMENT

R.A./C.A./M.A. No.

O.A. No.

in
244/92 ✓

T.A. No.

(W.P. No. _____)

The Informants
Admitted and interim directions
issued

Disposed of with directions ✓

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

✓ NO order as to costs. ✓

pvm.

